

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/s MARIYAMMAL SPINNERS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	M/s MARIYAMMAL SPINNERS PRIVATE LIMITED
2.	Date of incorporation of Corporate Debtor	24.06.1994
3.	Authority under which corporate debtor is incorporated / registered	Under Companies Act, 1956
4.	Corporate Identity No./ Limited Liability Identification No. of corporate debtor	U17111TN1994PTC027870
5.	Address of the registered office and principal office (if any) of corporate debtor	S. RAMACHANDRAPURAM, VIA-SUNDARAPANDIAN, SRIVILLIPUTHUR TALUK SRIVILLIPUTHUR TALUK TN 626126 IN
6.	Insolvency commencement date in respect of Corporate Debtor	20 th May, 2019
7.	Estimated date of closure of insolvency resolution process	19 th November, 2019 (180 days)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	V.VENKATA SIVAKUMAR Reg.No. IBBI/IPA-001/IP-P00184/2017-18/10852
9.	Address and e-mail of the interim resolution professional, as registered with the Board	No.10/11, Dr.Subbrayan Nagar Main Road, Near Samiyarmadam, Kodambakkam, Chennai – 600 024 arunasri.siva@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	As mentioned in entry number 9
11.	Last date for submission of claims	04 th June, 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	NA

1. Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s MARIYAMMAL SPINNERS PRIVATE LIMITED on **20th May, 2019**
2. The creditors of M/s MARIYAMMAL SPINNERS PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before **04th June, 2019** to the interim resolution professional at the address mentioned against entry No. 10.
3. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
4. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA.
5. Submission of false or misleading proofs of claim shall attract penalties.

CA V. VENKATA SIVAKUMAR
INTERIM RESOLUTION PROFESSIONAL
Reg. No. IBBI/IPA-001/IP-P00184/2017-18/10852
Office: 044-24837777, Cell: 9444785500
vsk.insolvencyprofessional@gmail.com



Name and Signature of Interim Resolution Professional : CA V.VENKATA SIVAKUMAR

Date and Place : 21.05.2019, Chennai